

10

F. No. 13-65/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-65/2018

Subject: Information under Right to Information Act 2005.

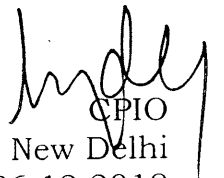
Sir/Madam,

Please refer to your RTI application No. 10701 dated 20.10.2018, and Inspection Note No. 1020 dt. 22.11.2018, under RTI Act, 2005 the information received from **The Registrar**, containing 698 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 698 X 2=1396 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

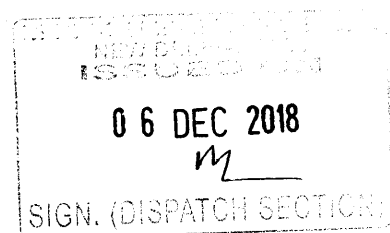
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 06.12.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

d/c



(4)

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

Dated : 05.12.2018
CPIO I.D. No. 13-65/2018

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10701/18 dated 01.11.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-65/2018 and the inspection note no. 1020 dated 22.11.18 received from the applicant, the photocopies of the relevant documents as mentioned below, being maintained in Registrar's office, are enclosed herewith for onward transmission to the applicant.

1. The copies of Judicial File 2018:

Noting – page no 30-61 (32 pages)
Correspondence – page no. 391-458 (78 pages)

2. The copies of Larger Bench 2018:

Noting – page no. 19-20 (2 pages)
Correspondence – page no. 538-613 (76 pages)

3. The copies of Roster 2018 :

Noting – page no. 212-507 (295 pages)

4. The copies of Difference of opinion 2018:

Noting – page no. 18 (01 page)
Correspondence – 501-525 (25 pages)

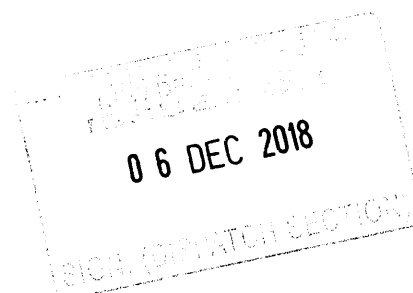
5. The copies of Member's Tour 2018:

Noting – page no. 70-130 (61 pages)
Correspondence – page no. 172-299 (128 pages)

Total – 698 pages

To

CPIO, CESTAT, New Delhi

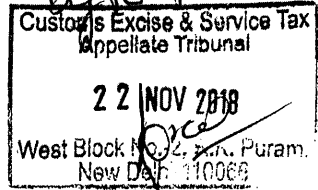



Registrar

3778/CP/18
22/11/18

(E)

By Post



R.K. JAIN M.Com., LL.B.
President, Excise and Customs Bar Association
Editor of
GST LAW TIMES & EXCISE LAW TIMES
and author of

GST Law Manual; GST Tariff of India, Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Central Excise Law Guide; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhisim Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/10701/18/R22540
22-11-2018

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/10701/18, dated 20/10/2018

Dear Sir,

Please find enclosed herewith my inspection Note No. 1020, dated 22-11-2018 with request to provide the following information.

1. **Judicial File 2018**
 - (a) Correspondence pages 391 to end
 - (b) Notesheets 30 to end
2. **Larger Bench 2018**
 - (a) Correspondence pages 538 to end
 - (b) Notesheets 19 to end
3. **Roster File 2018**
 - (a) Notesheets 212 to end
4. **Tour File 2018**
 - (a) Correspondence pages 172 to end
 - (b) Notesheets 70 to end

Mr. R.K. Jain
CPIO
Asst. Registrar
The same

27/11/18

27/11/18

5. **Difference of Opinion 2018**

(a) Notesheets

18 to end

You are requested to provide the above information and also intimate the copying fees payable.

Thanking you,

Yours faithfully,



[R.K. Jain]

Encl: As above
Jy

RTI – INSPECTION NOTE

No. 1020

Date 22/11/2018

The inspection of following files undertaken at Regd. in CCSTAT.
 under my RTI Application No. 10701 (Your Reference
 No. 13-65/2018).

Please also provide certified copies of following documents :-

Sl. No.	File No. Inspected	Request for certified copies of information
(a)	<u>Judicial File 2018</u>	File Cover <u>x</u> Note sheet Pages <u>30 to last</u> Correspondence Pages <u>391 to last</u>
(b)	<u>Larger Bench 2018</u>	File Cover <u>x</u> Note sheet Pages <u>19 to last</u> Correspondence Pages <u>538 to last</u>
(c)	<u>Roster File 2018</u>	File Cover _____ Note sheet Pages <u>212 to last</u> Correspondence Page _____
(d)	<u>Tower File 2018</u>	File Cover <u>7</u> Note sheet Pages <u>70 to last</u> Correspondence Pages <u>172 to last</u>

2. Differs of former 2018
 "No Part file" made available for inspection. 18 to last

3. Please intimate fee for supply of copies of information.

4. Postal Order/DD No. _____ for Rs. _____ enclosed as coping fee @ Rs. 2/- per page.

5. Observations _____



(R.K. Jain)
 1512-B, Wazir Nagar
 Kotla Mubarakpur, New Delhi – 110003
 Ph. : 9810077977, 26451101 : Fax : 24635243

15

F. No. 13-65/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-65/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10701 dated 20.10.2018, under RTI Act, 2005 the information received from **SPS to Hon'ble President & The Registrar**, containing 1+1=2 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 02 X 2=04 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO

CESTAT, New Delhi
Date: 12.11.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



(4)


**Customs, Excise & Service Tax Appellate Tribunal
West Block 2, R.K.Puram, New Delhi**

Date: 06.11.2018
CPIO ID No. : 13-65/2018

Sub : Information under the RTI Act, 2005

With reference to the RTI application no. RTI/P-195/10701/18 dated 20/10/2018 filed by Shri R. K. Jain in CPIO ID No. 13-65/2018 the relevant information pertaining to Registrar's office is as under:-

- (A) The applicant may inspect the files mentioned therein on any working day during office hours.
- (B) Does not pertain to Registrar's office.


Registrar

To,
CPIO
CESTAT
NEW DELHI

13

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

30.10.2018

SUB : RTI REPLY TO CPIO ID NO. 13-65/2018

This is with reference to your communication F.No. 13-65/CESTAT/CPIO-ND/VPP/2018 dated 29.10.2018 for furnishing information under the RTI Act, 2005, which is as under :

(A)	Not applicable
(B)	No such list available.

[Handwritten Signature]
30/10/18

SPS TO HON'BLE PRESIDENT

CPIO

2

F. No. 13-65/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-65/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10701 dated 20.10.2018) received in this office on 23.10.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-65/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 09.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

lee

CPIO
CESTAT New Delhi
Date: 29.10.2018

For Compliance to:

- 1. SPS to Hon'ble President, CESTAT, Delhi**
- 2. PA to the Registrar, CESTAT, Delhi**
- 3. ~~By Registrar (Judicial), CESTAT, Delhi~~**

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

R.K. Jain
30/10/18

JK
Jain
29/10/18

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI-110066
ISSUED ON
30 OCT 2018
SIGN. (DISPATCH SECTION)

3436/CP/2018
23/10/18

I.D. 13-65/18/CP10

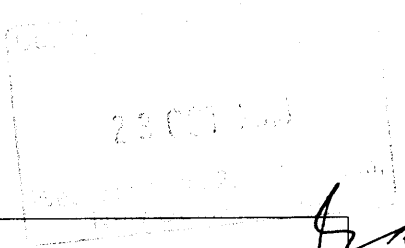
CP10
23/10/18

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10701/18

Dated : 20-10-2018

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066




23/10

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide inspection of the following files held in the office of the Registrar/Dy. Registrars (i) Judicial File for the year 2018 (ii) Roster File for the year 2018 (iii) Files relating to tours for the year 2018 (iv) File for Difference of Opinion matters for year 2018 (v) Larger Bench File for year 2018 (B) Please provide the number of files (except appeal files) held in the office of the Hon'ble President. Please also provide list of such files. <i>SPS</i> Note:-Please provide pointwise information/ response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 087283 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

CP10
23/10/18

Place : New Delhi
Encl. : as above


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243